



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Judicial Administration Section) Civil Secretariat  
Srinagar/Jammu.

Subject:-Terms and conditions of Public Prosecutors/Additional Public Prosecutors.

GOVERNMENT ORDER NO: 1907 - LD (A) of 2015.  
D A T E D : 22 - 06 - 2015.

In supersession of all previous Government Orders issued on the subject from time to time, sanction is accorded to the fixation of following terms and conditions for appointment of Public Prosecutors/Additional Public Prosecutors:-

1. Monthly Retainership:-

The Public Prosecutors/Additional Public Prosecutors shall be entitled to a monthly Retainership of ₹ 20,000/- per month.

2. Counsel fee:-

The Public Prosecutors/Additional Public Prosecutors shall be entitled to the following Counsel fee:-

S. No	Fee in criminal case	Mode of payment of fee
1.	Cases in which imprisonment is provided for a period of 10 years or above.	(a) ₹ 1000/-(rupees one thousand at the stage of framing of charges; (b) ₹ 2000/-(rupees two thousand) at the stage of <u>conclusion of evidence with effective examination of witnesses</u> ; and (c) ₹ 1000/-(rupees one thousand) at the time of delivery of Judgment.
2.	Cases in which imprisonment is provided for a period less than 10 years.	(a) ₹ 500/- (rupees five hundred) at the stage of framing of charges; (b) ₹ 1000/-(rupees one thousand) at the stage of conclusion of evidence with effective examination of witnesses; and (c) ₹ 500/- (rupees five hundred) at the time of delivery of Judgment.
3.	Criminal revision	₹ 2000 (rupees two thousand)

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